

**GOVERNMENT OF INDIA
DISINVESTMENT
LOK SABHA**

UNSTARRED QUESTION NO:1490
ANSWERED ON:03.03.2000
DISINVESTMENT OF PUBLIC SECTOR UNDERTAKINGS
PAWAN KUMAR BANSAL;PRIYA RANJAN DASMUNSI

Will the Minister of DISINVESTMENT be pleased to state:

- (a) the public sector units which have already disinvested their equity till December 31, 1999 since the formation of Disinvestment Commission;
- (b) the date of decision of the Board and the actual buyers of such equity;
- (c) the prevailing rate of market share on the date of such disposal; and
- (d) the amount realised from disinvestment of respective public sector units and the purpose for which the same is proposed to be utilised?

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE C
DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY)

- (a) & (b): Decision for disinvestment of Government shareholding in Public Sector undertaking are taken by the Government and not by the Board of Directors of PSUs.
- (c): The information is being collected and will be laid on the table of the House.
- (d): The amount of Rs. 8238 crores have been realised from disinvestment in Public Sector Undertakings since August, 1996 after the constitution of the Disinvestment Commission. This amount has been credited to the Consolidated Fund of India. The overnment has decided that 10% of the disinvestment proceeds is to be utilised for strengthening of public Sector Undertakings. The budgetary support made available to PSUs is in excess of the 10% of disinvestment proceeds.